



Government of Jammu and Kashmir
Finance Department

Civil Secretariat, Jammu.

Notification

Jammu, the 4th April, 2016

SRO/23.- In exercise of the powers conferred by sub-section (2) of section 3 of the Jammu and Kashmir Entry Tax on Goods Act, 2000, (Act No. IV of 2000), the Government hereby exempt from payment of entry tax, leviable under the said Act, the import of eatable material & other items being used in Langars/Bhandaras to be set up by the NGOs for providing free food to the yatris during Shri Amarnath Yatra 2016 subject to the condition that the Chief Executive Officer, Shri Amarnathji Shrine Board certifies that the Langars/Bhandaras are being set up by the NGOs with his prior permission.

By order of the Government of Jammu and Kashmir.

Sd/-

(Navin K. Choudhary), IAS

Commissioner/Secretary to Government
Finance Department

Dated: 04-04-2016

No. ET/Estt/127/2010

Copy to the:-

1. Principal Secretary to Hon'ble Governor, J&K.
2. Commissioner/Secretary to Government, Department of Law, Justice & Parliamentary Affairs (w.7.sc).
3. Commissioner, Commercial Taxes Department, J&K, Jammu.
4. Excise Commissioner, J&K, Jammu.
5. Chief Executive Officer, Shri Amarnathji Shrine Board.
6. Deputy Commissioner, Commercial Taxes, Check Post Lakhanpur.
7. Private Secretary to Chief Secretary.
8. Private Secretary to Commissioner/Secretary, Finance.
9. Stock file/Incharge website, Finance.

(Bharat Singh)KAS

Additional Secretary to Government
Finance Department

Jabal
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